

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15624/2023

(Arising out of impugned final judgment and order dated 05-05-2023 in RSA No. 6291/2017 passed by the High Court Of Punjab & Haryana At Chandigarh)

SURESH KUMAR

Petitioner(s)

VERSUS

KANTA RANI

Respondent(s)

IA No. 193392/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 138129/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 138133/2023 - EXEMPTION FROM FILING O.T.

Date : 26-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Aditya Bharat Manubarwala, Adv.
Mrs. Sarvagya P Trivedi, Adv.
Mr. Bharat Thakorlal Manubarwala, AOR
Ms. Tanya Pandey, Adv.
Mrs. Akriti A Manubarwala, Adv.
Mr. Hitesh Kr Sharma, Adv.
Mr. Sandeep Hirvadekar, Adv.
Mr. Surya Kanta Parhi, Adv.

For Respondent(s) Mr. Abhinav Bajaj, Adv.
Mr. Vikas Singh Jangra, AOR
Mr. Saksham Ojha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Re-list the matter on 04.03.2024.

In the meantime, learned counsel for the respondent may seek instructions regarding mediation in the matter.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER